

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 27 APR 1993

Contempt Petition No.4/93 in
APPLICATION NO (S) 436/91

W.P. NO (S)

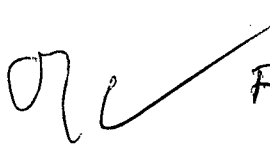
Applicant (s) M.K.P.Vinod Kumar,

v/s Respondent (s) Secretary, M/o. Defence
and 3 Others.

- To
1. Sh.M.K.P.Vinod Kumar,
S/o.M.K.Padmanabhan(Late),
No.404, 1st Cross,
I Block, R.T. Nagar,
Bangalore-560 032.
 2. Sh.M.Narayanaswamy,
Advocate, No.844,
Upstairs, 17th 'G' Main,
V Block, Rajajinagar,
Bangalore-560 010.
 3. The Secretary,
Ministry of Defence,
South Block,
New Delhi-110 011.
 4. The Deputy Director General
(Military Farms), Military
Farms Directorate, Wing-7,
West Block-III, I Floor,
R.K.Puram, New Delhi-66.
 5. Deputy Director,
Military Farms,
Head Quarters,
Southern Command,
Kirkee, Pune-3.
 6. Officer-In-Charge,
Military Farms,
Hebbal,
Bangalore-24.
 7. Sh.M.S.Padmanajaiah,
Sr. Central Govt. Standing
Counsel, High Court, Bldg,
Bangalore-1.

Subject : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER/STAY/
INTERIM ORDER passed by this Tribunal in the above said
application (s) on 08-04-93.


For DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

DATED THIS EIGHTH DAY OF APRIL, 1993.

Present: Hon'ble Shri S. Gurusankaran, Member (A)

Hon'ble Shri A.N.Vujjanaradhya, Member (J)

CONTEMPT PETITION NO.4/93.

M.K.P. Vinod Kumar,
S/o M.K. Padmanabhan, (late)
aged about 26 years,
No. 404, 1st Cross,
I Block, R.T. Nagar,
Bangalore-32.

(Shri M.N. Swamy - Advocate)

... Applicant.

Versus

1. Shri Prakash Chand,
Secretary to Govt.,
Ministry of Defence, South
Block, New Delhi-11.
2. Brig. S.N. Dutt ,
Deputy Director General,
(Military Farms), Military Farms
Directorate, West Block-III,
I Floor, Wing-7, R.K. Puram,
New Delhi-66.
3. Col. K.C. Chengappa,
Deputy Director,
(Military Farms), Head Quarters,
Southern Command, Kirkee,
Pune-3, Maharashtra.
4. Mr. B.B. Biswas,
Officer Incharge,
Military Farms, Hebbal,
Bangalore-24.

(Shri M.S. Padmarajiah - Advocate)

... Respondents.

This Contempt Petition filed under section 17 of
the Administrative Tribunals Act, 1985 having come up for

orders before this bench today; Hon'ble Shri S.Gurusankaran, Member (A) made the following:

O R D E R

This Contempt Petition has been filed by the petitioner, who was also the applicant in DA No.436/91, which came to be disposed off by a bench of this Tribunal vide its order dated 4.9.1992. On filing of the Contempt Petition, notice was issued to the respondents and they have filed their reply.

Today, when the petition was taken up for hearing, Shri M.N. Swamy appearing for the applicant submitted that the respondents have since complied fully with the directions contained in orders of this Tribunal dated 4.9.1992 and hence the Contempt Petition may not be proceeded further. Shri M.S. Padmarajiah appearing for the respondents also stated that in the reply filed by the respondents, it has been clearly indicated that the orders have been fully complied with.

In view of the above, we find that there are with no grounds for proceeding further/~~the~~ Contempt Petition and/~~the~~ Contempt Petition is disposed off as dropped. The respondents, the alleged contempners are accordingly discharged.

MEMBER (J)

TRUE COPY

MEMBER (A)

Gaja

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
CHENNAI